

(ख) तथा (ग) एक लाइसेन्सदार से उस के अधिकार पत्र प्राप्त व्यापारी के विरुद्ध इस प्राणय की शिकायत प्राप्त हुई थी कि वह चोर बाजार में कागज बेच रहा है। चूंकि यह सगड़ा लाइसेन्सदार और उस के अधिकार पत्र प्राप्त व्यापारी के बीच का है इसलिये सरकार द्वारा कोई कार्यवाही की जाने का प्रश्न ही नहीं उठता।

**National Federation of Railway Porters and Vendors**

**2401. Shri Narendra Singh Mahida:** Will the Minister of Railways be pleased to state:

(a) whether the National Federation of Railway Porters and Vendors has presented a Memorandum asking for an increase in the portage charges from 25p. to 40p. per trip and for an increase in the commission of Vendors from 12p. to 25p. and provision of educational and medical facilities to the children of porters and vendors; and

(b) if so, the reaction of Government thereto?

**The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh):** (a) Yes.

(b) The matter is being examined and appropriate action will be taken.

**Mineral Wealth from Ocean**

**2402. Shri Narendra Singh Mahida:** Will the Minister of Steel and Mines be pleased to state:

(a) whether Government's attention has been drawn to a publication entitled "The Biology of Seas of the U.S.S.R." by Mr. Lev Zehkevich a Lenin Prize Winning Book—wherein the author has stated that oceans contain gold, silver, nickel, cobalt, molybdenum, ferro-manganese concretion, mineral formations in the shape of cakes or globes with a high content of iron and manganese; and

(b) if so, whether Government propose to tap watery floors of ocean for mineral wealth?

**The Minister of Steel and Mines (Shri Sanjiva Reddy):** (a) and (b). The information is being collected and will be laid on the table of the House.

11.08 hrs.

**RE: CALLING ATTENTION NOTICE**

**Mr. Speaker:** I have received Calling Attention Notices from many hon. Members about the Chinese ultimatum to India to dismantle military installations. In the meanwhile, I have heard that the hon. Prime Minister is making a statement at 3.30 P.M. today. These can be taken up then when we will have that statement from the Prime Minister.

11.08½ hrs.

**PAPERS LAID ON THE TABLE**

**COAL MINES (CONSERVATION AND SAFETY) AMENDMENT RULES**

**The Minister of Steel and Mines (Shri Sanjiva Reddy):** Sir, I beg to lay on the Table a copy of the Coal Mines (Conservation and Safety) Amendment Rules, 1965, published in Notification No. G.S.R. 860 dated the 19th June, 1965, under sub-section (4) of section 17 of the Coal Mines (Conservation and Safety) Act, 1952. [Placed in Library. See No. LT-4676/65].

**AMENDMENT TO THE KERALA WEIGHTS AND MEASURES (ENFORCEMENT) RULES, 1958.**

**The Deputy Minister in the Ministry of Commerce (Shri S. V. Ramaswamy):** Sir, I beg to lay on the Table a copy of Notification No. 12563/64/M1/RD published in Kerala Gazette dated the 19th May, 1964, making certain amendment to the Kerala Weights and Measures (Enforcement) Rules, 1958, under sub-section (5) of section 43 of the Kerala Weights and Measures (Enforcement) Act, 1958, read with clause (c) (iv) of the Proclamation dated the 24th March, 1963, issued by the Vice-President discharging the functions of the President, in relation to the State

[Shri S. V. Ramaswamy]

of Kerala. [Placed in Library. See No. LT-4377/65].

GRANT OF LOAN TO LICENSED SALT  
MANUFACTURERS (AMENDMENT)  
RULES, 1965.

The Deputy Minister in the Ministry of Industry and Supply (Shri Bibudhendra Misra): Sir, I beg to lay on the Table a copy of the Grant of Loans to Licensed Salt Manufacturers (Amendment) Rules, 1965, published in Notification No. GSR. 1074 dated the 31st July, 1965, under sub-section (3) of section 6 of the Salt Cess Act, 1953. [Placed in Library. See No. LT-4878/65].

11.09 hrs.

PRESIDENT'S ASSENT TO BILL

Secretary: Sir, I lay on the Table the Finance (No. 2) Bill, 1965 passed by the Houses of Parliament during the current Session and assented to by the President since a report was last made to the House on the 16th August, 1965.

11.09½ hrs.

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

(i) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Goa, Daman and Diu (Extension of the Code of Civil Procedure and the Arbitration Act) Bill, 1965 which has been passed by the Rajya Sabha at its sitting held on the 13th September, 1965."

(ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am

directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 14th September, 1965, agreed without any amendment to the Companies (Amendment) Bill, 1965, which was passed by the Lok Sabha at its sitting held on the 26th August, 1965."

11.09½ hrs.

GOA, DAMAN AND DIU (EXTENSION OF THE CODE OF CIVIL PROCEDURE AND THE ARBITRATION ACT) BILL—(As passed by Rajya Sabha)

Secretary: Sir, I lay on the Table of the House the Goa, Daman and Diu (Extension of the Code of Civil Procedure and the Arbitration Act) Bill, 1965, as passed by Rajya Sabha.

11.10 hrs.

RE: VISIT OF MEMBERS OF PARLIAMENT TO BORDER AREAS

Mr. Speaker: Yesterday the House expressed an opinion that some Members from this House, or perhaps both Houses, should be sent to the border area. I had a talk with the Defence Minister on this topic. He feels that it would be better to send small groups of Members instead of big groups. If necessary, after an interval we can send another group. So, in consultation with him I have decided that for the present 12 members might go, 8 from this House and 4 from the Rajya Sabha. When they go—of course, this is only my suggestion—they should take something with them to offer to the jawans. So far as the date is concerned, the Defence Minister has said that he can make arrangements for this Saturday and Sunday, that is, tomorrow and the day after. They can leave tonight, I will announce the names after a little while.

Shri Banga (Chittoor): If it is only one day's trip we can send 12 mem-